

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-1/1990/1690/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

✓ To, Shri A.P.A. Bera,
District & Sessions Judge
Kamrup, Amingaon.

Dated Guwahati, the 28th March, 2018.

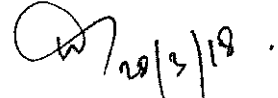
Subj:- **Earned Leave.**

Ref:- Your letter No.DJKA/1902/2018, dated 27.03.2018.

Sir,

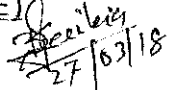
With reference to the above, I am directed to inform you that, your prayer for Earned Leave for 7 days w.e.f. 28.03.2018 to 03.04.2018 has been granted/rejected, subject to Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Yours faithfully,



JOINT REGISTRAR(VIGILANCE)

Memo NO.HC.VII-1/1990/_____/A, dated



Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.

sd/-

JOINT REGISTRAR(VIGILANCE)